

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 03**  
**(IB)-1750(PB)/2019**

**IN THE MATTER OF:**

Om Logistics Ltd.

.... Applicant/petitioner

v.

Indosolar Ltd.

.... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 29.07.2019**

**Coram:**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner

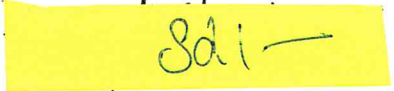
**ORDER**

Ld. Counsel for the petitioner states that the petition against the same corporate debtor has been admitted on 12.04.2019 and IRP is appointed. A copy of the order dated 12.04.2019 is on record. In view of the same today this application becomes infructuous. Operational creditor is permitted to file claim before IRP which shall be considered as per law.

CP. No. (IB)-1750(PB)/2019 stands disposed of.



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**



**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**